

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).8255/2014

JAIPRAKASH ASSOCIATES LTD.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.
(With interim relief and office report)

Respondent(s)

WITH

C.A.No.8256/2014
(With Interim Relief and Office Report)

C.A.No.8257/2014
(With Office Report)

C.A.No.8258/2014
(With Interim Relief)

C.A.Nos.8259-8266/2014
(With Interim Relief)

C.A.Nos.8267-8271/2014
(With appln.(s) for amendment of appeal and Interim Relief)

C.A.No.8272/2014
(With Interim Relief)

C.A.Nos.9087-9089/2014
(With appln.(s) for exemption from filing O.T. and Office Report)

C.A.No.9086/2014
(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for exemption from filing O.T. and Office Report)

C.A.No.10696/2014
(With Office Report)

Date : 27/07/2015 These appeals were called on for hearing today.

CORAM :

Signature Not Verified

HON'BLE MR. JUSTICE ANIL R. DAVE

Digitally signed by
Sarita Purohit

Date: 2015.07.28

HON'BLE MR. JUSTICE KURIAN JOSEPH

17:33:10 IST

Reason:

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For Appellant(s)

Mr. Pawan Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
For Ms. Sharmila Upadhyay, Adv.

Mr. Gaurav Jain, Adv.
Ms. Abha Jain, Adv.
Mr. Jaivir Singh, Adv.

Mr. Rohit Sthalekar, Adv.
Ms. Rashmi Singh, Adv.

Mr. Abhishek Sharma, Adv.

For Respondent(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.

Mr. Vinay Garg, Adv.
Mr. Tanmaya Agarwal, Adv.
Mr. Upendra Mishra, Adv.
Mr. Uday Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Reply to the application for amendment of appeal
in C.A.Nos. 8267-8271 of 2014 be filed within three
weeks from today.

Process fee in SLP(C)No.10696/2014 be filed within
10 days from today.

Rejoinder affidavit, if any, may be filed within
four weeks from today.

List the matters on 14th September, 2015

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar